

**Fishing Harbour at Sasoon Dock
Bombay**

6716. SHRI CHHITTUBHAI GAMI: Will the Minister of AGRICULTURE be pleased to state:

(a) the stage at which the construction of the Fish processing plants in Sasoon harbour area, Bombay is lying at present;

(b) whether there were large number of protests, representations against this location;

(c) if so, the details of protest and stand taken on it by Government;

(d) how many fishermen would be rendered jobless after existence of such a plant; and

(e) whether Government have thought of about some other location?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN):

(a) Construction of a fishing harbour at Sasoon Dock in Bombay was sanctioned by the Government of India, which had a provision for providing land for the location of fish processing plants. However, the Government of Maharashtra (Department of Urban Development and Health) has given clearance for the project with the exclusion of facilities for processing and canning.

(b) Yes, Sir.

(c) Representations received by the Government relate to environmental pollution, security, siltation, strain on civic amenities etc. On receipt of these representations, Government appointed a visiting team. This visiting team, in its interim report, suggested a review of the decision in view of the change in circumstances.

It has now been decided to limit the number of boats operating from the existing fishing harbour and to accommodate the surplus boats at an alternate site to be developed for the purpose.

(d) Question does not arise.

(e) Yes, Sir. Government are considering various alternate sites.

Financial Assistance to provide Drinking Water to Rajasthan, M.P. and U.P.

6717. SHRI SATISH AGARWAL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Central Government have formulated any plans to assess the financial aids to provide drinking water to the affected areas of the States like Rajasthan, Madhya Pradesh and U.P.;

(b) if so, the particulars thereof, State-wise; and

(c) the period over which the Central Government propose to disburse the amount and the allocation proposed for 1980-81?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Provision of drinking water supply is a State subject and funds are provided in the State Sector under the Minimum Needs Programme. However, in order to accelerate the coverage of identified problem villages the Central Government initiated centrally sponsored Accelerated Rural Water Supply Programme during 1977-78 with 100 per cent grants-in-aid from the Centre. The Central Assistance is given cover only identified problem villages schemes for which are technically scrutinised and cleared by the Ministry. The States of Madhya Pradesh, Rajasthan and Uttar Pradesh have also been provided assistance on the same norms.

(b) The amounts released to the three states for execution of drinking water supply schemes in identified